

pending on the 30th day of April, 1982 (the date of introduction of the land Acquisition (Amendment) Bill, 1982, in the House of the People), in which no award has been made by the Collector before that date ;

(b) every proceeding for the acquisition of any land under the principal Act commenced after that date, whether or not an award has been made by the Collector before the date of commencement of this Act

(2) The provisions of sub-section (2) of section 23 and section 28 of the principal Act, as amended by clause (b) of section 15 and section 18 of this Act." (84)

Page 10, line 1, for "(2)", substitute "(3)". (85)

(Shrimati Mohsina Kidwai)

MR. DEPUTY-SPEAKER : The question is :

"That Clause 30 as amended stand part of this Bill."

*The Motion was adopted.*

*Clause 30, as amended, was added to the Bill.*

MR. DEPUTY-SPEAKER : Now Clause 31. The Minister has already explained that this has become redundant. Therefore, I am putting it now. The question is :

"That Clause 31 stand part of the Bill."

*The motion was negatived.*

*Clause 1, Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY-SPEAKER : The Minister may now move that the Bill, as amended, be passed.

SHRIMATI MOHSINA KIDWAI : I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : Do you want to speak at the third reading stage ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT) : No, Sir, I only want to say that after this Bill is passed, the other Bill may just be moved by the Minister, then we can take it up on Monday.

MR. DEPUTY-SPEAKER : Yes, that can be done. The question is :

"That the Bill, as amended, be passed."

*The motion was adopted.*

21.12 hrs.

#### LIFE INSURANCE CORPORATIONS BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : Sir, I beg to move that the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business...

*(Interruptions).*

श्री मनी राम बागड़ी (हिसार) : यह क्या है, हमें बताइये तो। हम तो खाली लैड ऐक्वीजीशन बिल के लिए बैठे थे।

SHRI G. M. BANATWALLA (Ponnani) : What is the idea ?

MR. DEPUTY-SPEAKER : He will simply move.

PROF. MADHU DANDAVATE (Rajapur) : But, Sir, we want that the Five Year

Plan discussion, of course, should be taken up on Monday first.

MR. DEPUTY-SPEAKER : Prof. Dandavate, I am going according to the agenda. Item 14 is over. 15 he is only moving....

*(Interruptions)*

MR. DEPUTY-SPEAKER : You can ask for a discussion afterwards.

SHRI G. M. BANATWALLA : That was not the understanding.

MR. DEPUTY-SPEAKER : I am only going according to the agenda. Yes, you move.....

*(Interruptions)*

MR. DEPUTY SPEAKER : I am only going according to the agenda, why are you raising it ?.....

*(Interruptions)*

MR. DEPUTY SPEAKER : The Minister will explain to you. Have you opposed any introduction ? You have not. Then why do you worry.....

*(Interruptions.)*

MR. DEPUTY SPEAKER : I have called the Minister. He is not insisting. Mr. Bhagat you explain to them the position...

*(Interruptions).*

SHRI H. K. L. BHAGAT : If the hon. Members do not want it to be moved, I will only say that because the Minister has been called, he will just take two minutes, nothing more than two minutes. For two minutes let him move the Bill. We are not taking it up...

*(Interruptions).*

MR. DEPUTY SPEAKER : Yes, you move it. I am only asking him to move the Bill at item No. 15, we are not taking it up now. If any hon. Member wants to alter the agenda, he can do it but I have asked the Bill at item No. 15 to be moved because item 14 is over. He will move for two minutes.....

*(Interruptions).*

MR. DEPUTY SPEAKER : That is all right, you move it.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : As a mark of protest we will walk out, Sir. This was not the understanding.

MR. DEPUTY SPEAKER : All right, it is up to you, I have no right to interfere in your right.

21.14 hrs.

*At this stage Shri Satyasadhan Chakraborty, Shri Mani Ram Bagri, Prof. Madhu Dandavate and some other hon. Members left the House.*

MR. DEPUTY SPEAKER : Yes, Mr. Minister, you move it. You move it and complete your speech also.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move :

"That the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, as reported by the Joint Committee, be taken into consideration "

As hon. Members are aware, this Bill was introduced in the Lok Sabha on 19th December, 1983. A motion for reference of the Bill to a Joint Committee of the Houses was adopted on 21st December, 1983 in this House, and the Rajya Sabha concurred in the said motion on 22nd December, 1983. The Joint Committee has presented its report on 14th August, 1984. The Bill, as reported by the Joint Committee, is now before the House for consideration.

The Joint Committee has suggested a few amendments and has recommended that the Bill, as amended, be passed. I will refer to these amendments later.

I would, however, now like to briefly mention for the information of the hon. Members some salient features of the Bill, as reported by the Joint Committee.

In place of the present Life Insurance Corporation of India, the Bill seeks to establish five Life Insurance Corporations, with headquarters at Kanpur, Calcutta, Delhi, Madras and Bombay, each with an authorised Capital of Rs 5 crores and a paid-up capital of Rs. 1 crore to be with. Each Corporation will be primarily responsible for the intensive development of life insurance business within the zone assigned to it and to ensure that the life insurance business is developed to the best advantage of the community. A corporation may also establish its presence outside its specified zone with the prior approval of Government so that unhealthy competition and wasteful expenditure are avoided.

Over-centralisation of authority under the present set up of the Life Insurance Corporation of India has been adversely commented upon from time to time. In order to shorten the lines of communication and infuse dynamism in the industry, the new Corporations will have three tiers (namely, corporate office, divisional office and branch office) as against the present four-tier set up. Consequently, better service to the policyholders will be achieved. Provision has been made in the Bill for setting up an Expert Committee for the purpose of evaluating and recommending the allocation of the assets and liabilities of the dissolved Corporation amongst the proposed Corporations in an equitable manner, so that the latter may have an equal start in the interest of the policyholders.

While ensuring that the new Corporations will function in an autonomous manner, care has been taken to provide that their activities in certain vital matters are properly co-ordinated. Provision has, therefore, been made for a Life Insurance Board for suggesting measures to co-ordinate the working of the Corporations. The Board is also charged with the responsibility to plan and organise training of personnel, inspection of offices of the Corporations, research and evaluation of life insurance schemes and provide assistance and guidance

in relation to mortality and actuarial valuations, research and development of plans for intensive development of life insurance business and for meeting the specific insurance needs of various sections of community and co-ordinating periodical actuarial valuations.

SHRI SATYASADHAN CHAKRABORTI : Are you getting the Bill passed today.....(Interruptions)

MR. DEPUTY-SPEAKER : I have said that the Minister will move the motion and make his speech, that is all. The time allotted for this Bill is three hours. How do you presume that it will be passed today ?

SHRI SATYASADHAN CHAKRABORTY : So many strange things are happening.

MR. DEPUTY-SPEAKER : I have only asked him to introduce it. The time allotted is three hours.

PROF. MADHU DANDAVATE : It is not introduction, it is consideration. You are making wrong observations...(Interruptions) He is saying it is introduction, it is consideration. Do not make wrong statements. These will go on record.

SHRI JANARDHANA POOJARY : Arising out of the deep concern expressed before the Joint Committee for safeguarding the interests of the policyholders, a provision has now been made in the Bill, on the recommendations of the Committee, for constitution by each Corporation of such number of policyholders' Advisory Committee as it may think fit. Also to safeguard the interests of the policyholders, specific provision is contained in the Bill that the sum assured of policies of life insurance shall be guaranteed as to payment in cash by the Central Government.

Complaints regarding delays in settlement of claims have been voiced from time to time. Settlement of claim disputes through the courts has also been found time-consuming and expensive by the policyholders. In order to mitigate the hardship

so caused, the Bill provides for the setting up of Claims Tribunals and an Appellate Claims Tribunal, which will be headed by persons having sufficient judicial experience. While it has been provided that no suitor other legal proceeding shall lie in a civil court in respect of any matter which is pending before, or which has been decided by, a Claims Tribunal or the Appellate Claims Tribunal, a policyholder will be free to have recourse to a court of law in respect of matters not before the Tribunals.

It is Government's desire that re-organisation of the life insurance industry should not cause unnecessary or avoidable hardship to the employees. With that end in view, it is provided in the Bill that every officer or employee of the dissolved Corporation, employed in a zonal office, shall, on and from the day the enactment comes into force, be an officer or employee of the corresponding Corporation. The employees of the dissolved Corporation working in the Central Office shall become employees of the Board, subject to the provision that they will be liable to be allocated to any of the Corporations, having regard to the need for efficient discharge of its functions and other relevant matters. Consequently, re-organisation will cause minimal dislocation of the officers and employees.

There is also need for a machinery for expeditious settlement of the employees' grievances. Consequently, the Bill provides for setting up of Service Matters Tribunals. Governments expect that the officers and employees of the Corporations would take full advantage of these Tribunals.

Over the years, serious internal distortions had developed in the emoluments of various classes of employees in LIC. At the same time, disparities had also been created between the emoluments in LIC and other public sector undertakings. As a result employees in LIC had become high-wage islanders. This situation had, therefore, to be corrected. Consequently, the Life Insurance Corporation Act, 1956 was amended in 1981 as a result of which the power to prescribe terms and conditions of service of the employees of the Corporation was vested in Government. A similar provision is now incorporated in the Bill.

Coming to the amendments proposed by the Joint Committee in its report submitted on 14th August, 1984, I may point out that there are only six amendments which require to be considered in the Bill. However, the amendments do not materially change the principles of the Bill.

The first amendment relates to Clause 6 (1) regarding constitution of Corporations. The object of the amendment is to ensure that members are appointed from appropriate categories of persons and it is, therefore, necessary to prescribe the qualifications which persons should possess in order to be eligible for such appointment.

The second amendment relates to Clause 7 (1) regarding term of office and conditions of service of Chairman and other members of a Corporation. The original clause provided that the terms of office of the members and the Chairman of the proposed Corporations will not be less than three years. Since a statutory minimum term of service may sometimes create practical difficulties, the clause has been amended to the effect that the term of office of the Chairman of the Corporation and members thereof and the terms and conditions of their service will be regulated by rules.

The third amendment relates to Clause 8 regarding termination of appointment of the Chairman of a Corporation. The original clause provided for the termination of appointment of Chairman after giving him three months' notice in writing but there was no such provision in the case of the other members appointed by the Central Government. The amendment now provides that Government should have the same powers to terminate the services of members as in the case of the Chairman of a Corporation.

The fourth amendment relates to Clause 13 regarding power of each Corporation to constitute Committees. The Clause, however, did not provide specifically for Policyholders' Advisory Committees. The new sub-Clause (4) has now been added to provide that each Corporation may constitute such number of policyholders' Advisory Committees as it may think fit.

The fifth amendment relates to Clause 16 (1) regarding conditions of service of

members of the Life Insurance Board. This amendment is similar to the amendment made in sub-clause (1) of Clause 7.

The sixth amendment relates to Clause 61 and provides for the protection of directors nominated by the Life Insurance Corporations on the Boards of other companies against non-observance by such concerns of their statutory obligations. Accordingly sub-Clause (2) has been added to provide an indemnity to such nominee directors.

Government hopes that the enactment of the Bill will lead to more effective spread of life insurance, particularly into rural areas where only limited headway has been made so far and strengthen the industry's ability to meet the challenges of the future.

Sir, I move.

MR. DEPUTY-SPEAKER : Motion Moved :

"That the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto, as reported by the Joint Committee, be taken into consideration"

*The Motion was adopted.*

MR. DEPUTY-SPEAKER : Now, Shri Mool Chand Daga.

SHRI G. M. BANATWALLA : What is all this ? Now you have called upon the people to speak on this Bill also. What is all this ? What is the House to be taken for ?

PROF. MADHU DANDAVATE : It is a treachery on the part of the Parliamentary Affairs Minister. Even I was specifically told that they will rise after that Land Law and now you are to take up this Bill.

MR. DEPUTY-SPEAKER : Please listen to me. Time allotted is three hours. I am giving him the time that is allotted to the Congress Party. How can you question it ?

SHRI G. M. BANATWALLA : Whatever the time, we can question it. We want to be present throughout the discussion not merely when we speak. We were given to understand that the House will rise after the Land Law.

MR. DEPUTY-SPEAKER : I am taking the time allotted to the Congress Party. The time allotted is three hours. I am giving the time of the Congress Party. How can you question it ?

SHRI G. M. BANATWALLA : Don't repeat that. We can question it.

*(Interruptions)*

SHRI SATYASADHAN CHAKRABORTY : Mr. Deputy-Speaker, Sir before you start.....

MR. DEPUTY-SPEAKER : What do you want ?

*(Interruptions)*

SHRI G. M. BANATWALLA : \*\*

MR. DEPUTY-SPEAKER : Don't show your anger.

SHRI G. M. BANATWALLA : It is absolutely wrong and it is unjustified.

*(Interruptions)*

PROF. MADHU DANDAVATE : Sir, not only the time, let the entire House be left to the Congress Party. \*\*

MR. DEPUTY-SPEAKER : It is unparliamentary. That is all right. Leave it to me.

SHRI SATYASADHAN CHAKRABORTY : Sir, will you permit me.....

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party. That is all.

SHRI G. M. BANATWALLA : That is all right. We were given to understand that we will not sit after that. Then what do you mean by this ?

MR. DEPUTY-SPEAKER : I am not taking your time. So, time will be given to you. Tomorrow your time is there. It is left to me. You cannot challenge the Chair. I know how to conduct the proceedings. You leave it to me.

*(Interruptions)*

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party.

*(Interruptions)*.

PROF. MADHU DANDAVATE : \*\*\*

*(Interruptions)* \*\*

MR. DEPUTY-SPEAKER : Do not record anything of whatever they say.

*(Interruptions)*.\*\*

MR. DEPUTY-SPEAKER : You don't understand. Don't record whatever these gentlemen say. They cannot stall the proceedings. I take a serious view of it.

*(Interruptions)*.\*\*

MR. DEPUTY-SPEAKER : I am not taking away your time. The time allotted is three hours. Your time shall be given to you. I am only exhausting the time of the Congress Party. Tomorrow I can give you the time.

SHRI G. M. BANATWALLA : What is that you are talking ? It is the time of the Parliament

MR. DEPUTY-SPEAKER : Please don't teach me also how to conduct the proceedings. I am only exhausting the time of the

Congress Party because Monday is the last day. You should not be asked to sit late in the night. So I am exhausting the time of the Congress Party. I have not taken the time of your Party. You will be called to speak on Monday. Please listen to me. If Members are present, I will give them a chance.

SHRI G. M. BANATWALLA : What do you mean by saying, 'you will be called' ? It is the time of the Parliament. Everybody has a right to be present.

*(Interruptions)*.

MR. DEPUTY-SPEAKER : I know how to conduct the proceedings. Yes, Mr. Daga, you can speak.

*(Interruptions)*

MR. DEPUTY-SPEAKER ; You see, I have explained my position very well. The Bill has been moved and even that moving you did not like, you walked out.

*(Interruptions)*.

MR. DEPUTY-SPEAKER : I am giving the time allotted to the Congress Party.

SHRI G. M. BANATWALLA : It is the time of the Parliament ; all the Members have a right to be present.

MR. DEPUTY-SPEAKER : That is all right. Every Party has been allotted some time. This thing you must know. I have got every right to give the allotted time to the Party concerned.

*(Interruptions)*.\*\*

MR. DEPUTY-SPEAKER : Don't record anything of what these great men say.

*(Interruptions)* \*\*

MR. DEPUTY-SPEAKER : Mr. Minister, you don't reply to that.

*(Interruptions)*.\*\*

MR. DEPUTY-SPEAKER : Please don't record whatever these gentlemen say. They

\*\*Not recorded.

\*\*\*Expunged as ordered by the Chair.

are stalling the proceedings. I will not tolerate the stalling of the proceedings. Mr. Daga, you speak, that will be recorded.

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER : Please don't record this thing.

*(Interruptions)\*\**

SHRI SATYASADHAN CHAKRABORTY : Sir, I am on a point of order. Are you not permitting my point of order ?

*(Interruptions).*

MR. DEPUTY-SPEAKER : You cannot convince me. I have made it very clear that we have got...

*(Interruptions)*

THE MINISTER OF CHEMICALS AND FERTILISERS (SHRI VASANT SATHE) : Heavens are not going to fall. What is the excitement about it ? I want to know this.

PROF. MADHU DANDAVATE : You don't know what has happened.

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : I know what has happened.

PROF. MADHU DANDAVATE : The understanding was that he will carry on this debate.....

MR. DEPUTY-SPEAKER : Don't record.

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER : Do not record whatever they say. They are stalling the proceedings of the House. Mr. Daga, you may continue your speech.

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER : Mr. Daga you continue your speech. Why do you worry. You continue your speech.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : You continue your speech.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : One hon. Member cannot stop the proceedings.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : Are you not convinced with whatever I have said. Nobody can convince you.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : I have said, the time allotted is three hours. I am taking the time of the Congress Party.

*(Interruptions)\*\**

MR. DEPUTY SPEAKER : You are not to stall the proceedings. You are not to question the Chair, I make it clear to you. Mr. Daga.

PROF. MADHU DANDAVATE : Please listen to me. You have to conduct the House, I concede. I do not challenge your authority, but at the same time you do not know the background and I wish to bring it to your notice. *(Interruptions)\*\**

MR. DEPUTY SPEAKER : Please come to the point. How are you effected because of this ?

PROF. MADHU DANDAVATE : Would you follow ?

MR. DEPUTY SPEAKER : You can follow me and I can follow you.

*(Interruptions)*

PROF. MADHU DANDAVATE : I raised a point of order. Therefore, you have to listen to me, unless you have a point...

MR. DEPUTY SPEAKER : Come to the point.

PROF. MADHU DANDAVATE : I am coming to the point...

*(Interruptions)\*\**

Please listen to me. *(Interruptions)* I will explain it to you.

SHRI VASANT SATHE : You can have a point of order and not disorder.

PROF. MADHU DANDAVATE : It is too late in the day to seek his permission to raise a point of order. I am pointing out to you that there was a certain understanding as far as various items are concerned.

SHRI VASANT SATHE : Under what Rule ?

PROF. MADHU DANDAVATE : Rule 376 - Point of order. That is the arrangement of the Order. *(Interruptions)*,

SHRI VASANT SATHE : Under what rule, the rule is broken. Show that, 376 - that you only know.

Do not take us for a ride on this.

PROF. MADHU DANDAVATE : Mr. Sathe, you also do not take me for a ride. It is too late for you to take me for a ride. I am raising a point with the Deputy Speaker and not with the Minister. I am not making the point with the Minister, I am not making the point with the Minister, I am making a point with the Deputy Speaker.

SHRI VASANT SATHE : Prof. Mandavate does not have any point of order.

PROF. MADHU DANDAVATE : I wish that the Minister does not give the ruling but the Deputy Speaker may give the ruling. I wish to point out to you... *(Interruptions)*.

SHRI SONTOSH MOHAN DEV (Silchar) : Under what rule ?

SHRI VASANT SATHE : He does not know. *(Interruptions)*.

MR. DEPUTY SPEAKER : Prof. Dandavate, whatever you have suggested, I have agreed to that. Shri Mool Chand Daga will not speak. Now the Secretary-General will read the message received from the Rajya Sabha.

SHRI SATYASADHAN CHAKRABORTY : \*\*Now, you say this. It is all right. But you see the stand that you had taken before.

MR. DEPUTY SPEAKER : I agree with his suggestion being a senior Member. I agree with the suggestion of Prof. Madhu Dandavate and Shri Banatwalla.

SHRI SATYASADHAN CHAKRABORTY : Sir, whenever you give a ruling... *(Interruptions)*. Sir, it was actually played on the House.

MR. DEPUTY SPEAKER : Hon. Members, let us not be always angry. Sometimes we can be angry. I said to Shri Mallikarjun, to Mr. Banatwalla and also Shri Satyasadhan Chakraborty that some message has got to be received from the Rajya Sabha and till that time we have got to sit or else one more day should be extended. That was the information, I got in the Chair. Therefore, I simply asked Mr. Mool Chand Daga to speak on the Bill taking their own Party time. In the meanwhile you came. Now, the message has come and therefore I have agreed.

Secretary-General.

\*\* Not recorded.

\*\*Expunged as ordered by the Chair.



PROF. MADHU DANDAVATE : That is not the way to conduct the House.

SHRI SATYASADHAN CHAKRA. BORTY : It is not the way to conduct the House.

21.35 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Contribution (Regulation) Amendment Bill, 1984, which has been passed by the Rajya Sabha at its sitting held on the 25th August, 1984.”

FOREIGN CONTRIBUTION (REGULATION) AMENDMENT BILL

As passed by Rajya Sabha

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Foreign Contribution (Regulation) Amendment Bill, 1984, as passed by Rajya Sabha.

MR. DEPUTY SPEAKER : The House stands adjourned to re-assemble on Monday, the 27th August, 1984 at 11 00 a.m.

21.36 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 27 1984| Bhadra 5, 1906 (Saka).*